THE DELHI TAX ON LUXURIES (AMENDMENT) BILL, 1998 *

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Forty-nineth Year of the Republic of India as follows :-

Short title, extent 1.	(1) (2) (3)	It extends to the who	lled the Delhi Tax on Luxuries commencement ole of the National Capital rce on such date as the	(Amendment) Act, 1998. Territory of Delhi. Government may, by notification in the official Gazette appoint.
Amendment of	2.	In the Delhi Tax o	n Luxuries Act, 1996, (hereinafter Section 2	referred to as "the principal Act"), clause (e) of
Amendment of	3. Sub-section (4) of section 3 of the Principal Act shall Section 3			be omitted.
*	,	Introduced on Passed on	25-10-1996	

iii) iv) Assented on

Published in the

Gazette on

section 2 shall be omitted.